

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 736/2002

New Delhi this the 19th day of March, 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

V.P. Singh
S/O Shri Balbhadra Singh
R/O 280/2, Railway Colony,
Shakur Basti, Delhi-34

(By Advocate Shri Mahesh Srivastava) ..Applicant

VERSUS

1. Union of India through its
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Dy. Controller of Stores,
General Stores Depot,
Northern Railway, Shakur Basti,
Delhi-34

.. Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant impugns the respondents order dated
20.7.2000 placing him under suspension.

2. We have heard applicant's counsel Shri
Mahesh Srivastava who states that four other persons
along with the applicant were placed under suspension
but their suspensions were revoked whereas the applicant's
suspension has not been revoked and he continues to be
under suspension.

3. Shri Srivastava also states that applicant's
case regarding continuous suspension has not been

reviewed ~~after~~ he was placed under suspension by the impugned order dated 20.7.2000.

4. If these submissions are correct, we dispose of this OA at the preliminary stage with a direction to the respondents to review the continuance of applicant's suspension by a detailed, speaking and reasoned order in accordance with the rules and instructions, under intimation to the applicant, within a period of two months from the date of receipt of a copy of this order.

5. Let a copy of the OA should also be enclosed along with this order.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

sk